

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH AT CHENNAI

APPLICATION NO: 150 OF 2021

IN THE MATTER OF:

1. Mr. N. S. Srinivasan
S/o late Mr. P.N. Shanmugham
G-61, 12th Block, Anna Nagar
Chennai- 600 102 & 3 others

...APPLICANTS

VERSUS

1. M/s Khivraj Tech Park Private Limited
No.1, SIDCO Industrial Estate
Guindy, Chennai- 600 032,
Rep by. Its Managing Director Mr. Ajit Kumar Chordia
& 12 others

...RESPONDENTS

REJOINDER TO REPLY FILED BY RESPONDENTS 1 TO 5

B. DHANARAJ

Counsel for Applicants

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& 12 others

...RESPONDENTS

REJOINDER TO REPLY FILED BY RESPONDENTS 1 TO 5

The Applicants respectfully submit as follows,

1. That the Applicants have gone through the averments contained in the reply filed on behalf of the Respondents 1 to 5. The Applicants deny all the claims, allegations and explanations given by the Respondents except those that are specifically admitted herein and put the Respondents 1 to 5 to the strict proof of the same. In many places, the Respondents have repeated their averments and claims for which the Applicants have given a overall denials and objections.

2. That a cursory reading of the Reply filed by the Respondents 1 to 5, the Respondents have honorably admitted that they have created the road, in Para No. 3.3 by stating that

"The Respondents herein have only cement topped the passage to facilitate easy mobility for the school going children"

But the Respondent feeling ashamed to say that they have created the concrete road just over the water body, as a second access to the international school from "Olympia PANACHE"

3. That the Applicants submit that, although the 3rd Respondent claimed that the 5th Respondent was not aware of or involved in day-to-day activities of the company and resigned from the company in March 2021, they have not filed certified copy of FORM DIR-12 for cessation of Director filed before the Registrar of Companies in support of their claims. Even otherwise, the alleged formation of concrete road on the water body took place only between August 2020 and October 2020, during which period the 5th Respondent was admittedly the Chairman of the Respondents 1 & 2. As a chairman the 5th Respondent cannot claim ignorance of the formation of concrete road on the water body to create a second access illegally to the international school owned by Respondents 1 & 2.

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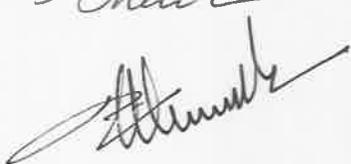
3. P.S. Chordia

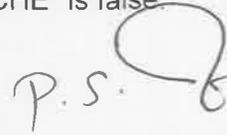


4. That with regard to averments contained in para 3 of the reply, the Applicants deny the claim of the Respondents. In fact, it was the Joint Development of the lands was agreed upon on 11.02.2008 itself, during which period the 2nd Respondent/developer contemplated to develop an IT park or SEZ a mixed residential-cum-commercial development or exclusive residential community development based on the then prevailing market conditions and demands at the sole discretion of the developer. Thereafter, in September 2009, a supplementary agreement was entered into, the developer changed his mind to construct residential villas.

Accordingly, the developer submitted an application on 24.05.2010/ 21/07/2010 along with proposed construction of 123 villas and a club house, as a Residential Gated community named as "**Olympia PANACHE**".

5. That the Applicants submit that, the developer obtained Sanction and Approval Plan from the Mamallapuram Development Authority, by its Proceedings Na. Ka. No. 20260/2010 C.P. dated 22.11. 2010. The copy of the sanction and approval Plan is produced herewith as **Annexure 1**. It was only thereafter the Applicants herein, along with two other land owners entered into an agreement for Joint Development dated 18.05.2011 superseding the earlier Agreements for Joint Development. Therefore, it is wrong to say that the Applicants approached the developer only in the year 2011, but it all started in the February 2008 itself.
6. That the Applicants submit, according to the obtained Sanction and Approval Plan, the developer has to construct only 123 Residential villas and a common club house and as per the sanctioned plan there was only one point of ingress and egress from Old Mahabalipuram Road. Only the residents of "**Olympia PANACHE**" are allowed to enter into the said Gated Community. There is no other exit point or road connecting any adjacent land.
7. That the Applicants deny the claim of the Respondents, that the construction of villas were completed in the year 2015. In fact, even today many villas remain in incomplete form. The Respondents are bound to produce the completion certificate.
8. That the Applicants deny the averments made in para 3.2 and 3.3, the same is false and contrary to the Revenue records. The purchased land of extent of 3.61 Acres by the 1st Respondent, is not situated "adjacent" to the project of "Olympia PANACHE". The combined sketch filed by the Applicants as Annexure 20 in this Application is self-explanatory. The land of the international school and the lands of the project "Olympia PANACHE" has no land link. But it is separated by a water body in S.No. 45/1. Hence the Respondents cannot claim the land of the school is adjacent to the project "Olympia PANACHE".
9. That the Applicants submit, similarly, it is wrong to state that, "*the 1st Respondent constructed a school building through the 2nd Respondent*". In fact, the land of 3.61 Acres is owned by the 1st Respondent. The school buildings having a built-up area of 101893 Sq. Ft were constructed and owned by the 2nd Respondent, as could be seen from the Lease Deeds dated 23.08.2018 & 10.05.2019 (Doc. Nos. 8629/2018 & 6012/2019 respectively). ~~The copy of Lease Deeds are collectively produced herewith as Annexure 2.~~ Both Respondents 1 & 2 haven been receiving proportionate monthly lease amount from their tenant who runs their school namely Chetena Trust. In the Lease Deed the Respondents 1 & 2 have assured that they should soon provide a road from the "Olympia PANACHE" and based on such assurance the Respondents 1 & 2 have been getting huge lease amount every month. Therefore, the claim of the Respondents that the land of the international school (3.61 Acres) is adjacent to "Olympia PANACHE" is false.

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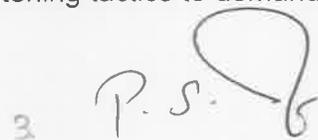
8. That the Applicants submit, in the above said Lease Deeds as well as the Documents of Title Deeds of the land of the international school, no such passage was mentioned as "passage". The Respondents suppressed to highlight that the international school has the main access on the Northern side from Old Mahabalipuram Road. The Respondents must produce the sanctioned plan for the construction of the international school which would clearly show that there is no existence of passage on the southern side of the bund.
9. That the Applicants submit, the Respondents are attempting to give a wrong topographical description contrary to the ground realities. Firstly, the bund on the southern side of the pond never touches the South-western boundary of the international school. Secondly, the bund was never used as a passage at any point of time because in-order to reach "Kuttai" one has to pass the lands held by the Applicants and the lands being agricultural lands there was no possibility to form a passage from Old Mahabalipuram Road to the bund of the water body(kuttai). No such passage was in existence from Old Mahabalipuram Road to "Kuttai". The Field Map Sketch does not show any such passage as claimed by the Respondents. Even the so called "Satellite images" filed by the Respondents do not reveal the existence of the road from Old Mahabalipuram Road. Therefore, the struggle of the Respondents, to come out with their theory of "existence of passage from time immemorial" is utter false. Consequently, the Respondents formed the road over the water body and thus encroached the pond, since there is no land link from the land of the project "Olympia PANACHE" to the international school, as could be seen from the combined survey sketch filed by the Applicants (Page No. 232 as Annexure No. 20).

The Applicants are surprised and shocked to read the averments of the Respondents "*the Applicants are herein are no way affected by the usage of the bund as a passage by the school children on the other hand, it is only beneficial to the public*".

- (a) Firstly, the access from Old Mahabalipuram Road into the "Olympia PANACHE" is a private entrance, as per the sanctioned plan. Only the residents of the villas have right to use the same as access.
- (b) Secondly, if the 2nd Respondent, who is the owner of the international school building, has no right to use the access of the "Olympia PANACHE" for their international school. It cannot be open for the use of the public. No such road or passage provided in the layout plan and the Building Plan submitted by the 2nd Respondent/ Developer. Therefore, neither the 1st Respondent nor the 2nd Respondent have any authority to form the road over the water body to benefit the selfish interests of the international school and to increase their commercial value at the cost of destruction of a water body and in violation of the conditions of sanctioned plan granted by the Competed Authority.
10. That the Applicants submit, the Joint Committee Report has clearly found that the international school has encroached the substantial portion on the southern side of the pond area has to be seen from the sketch annexed.
11. That the Applicants submit, in Para 6, the Respondents have admitted that the international school has an independent access on its Northern side to Panchayat Road leading to Old Mahabalipuram Road.
12. That the Applicants submit, averments in Para 7 deals with the subject matter of the Civil Suit in O.S No. 265 of 2021 & 266 of 2021 before the Mahila Court, Chengalpattu wherein, two fraudulent Sale Deeds both dated 27.08.2020 bearing Doc. Nos. 7642 & 7643 of 2020 have been challenged by the Applicants and the same is pending. The Applicants only has sought their Civil remedy regarding the Legal validity of the documents. The Applicants deny the allegation that the Applicants had adopted threatening tactics to demand money from the Respondents.

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13. That the Applicants submit, averments in Para 8 & 9 are totally irrelevant to the present issue before this Hon'ble Tribunal.
14. That the Applicants knew that the Respondents 1 & 2 have constructed in the international school and Mr. P.S. Mohan the 3rd Applicant herein has also sold his share of land in S. No. 42/3B Navalur Village (15.8 Cents). On 08.06.2015, which is situate on the Northern side, as access to the international school which has been used for ingress and egress of students of the school till October 2020.
15. That the Applicants are surprised to note the averment by the Respondents to say

"...the Respondents approached the Tahsildar, Thiruporur, who issued a Certificated dated 24.07.2021, confirming the Southern side bund of the pond can be used as an approach road by the school going children and their parents. Hence there is no encroachment of any kind whatsoever in the access being used to reach the "Kids School".

Firstly, the alleged certificate has been obtained on 24.07.2021, much after filing of the present O.A. No. 150/2021 on 09.07.2021 after the receipt of the copy of this Application. Therefore, the Certificate of the Tahsildar is *mala-fide* and it was issued after encroachment was committed by the Respondents. The Tahsildar never conducted any spot inspection. So, such a certificate is liable to be rejected and the 11th Respondent owes an explanation for issuing such a certificate.

Secondly, the Tahsildar, the 11th Respondent herein, has no authority or right to issue a certificate to justify the encroachment over the water body.

16. With regard to the averments made in Para 12.3, the Applicants submit that, the Respondents have come out with a blatant lie by stating that

*"...all the three set of land owners (applicants, third party and the first respondent) agreed to re-constitute their land for development, **including the construction of a school**".*

The sanction and approval dated 22.11.2010, only grant permission to construct 123 villas and a club house. There is no whisper about the international school. Therefore, the school cannot be a part of development. Moreover, admittedly the 1st Respondent purchased 3.61 Acres for construction of school only in the year 2015. Consequently, the school cannot be a part of the Development Plan.

17. As regard the averments made in Para 12.7, the Applicants submit that, the 1st Respondent knew very well that the land of the school has an approach on the northern side to reach Old Mahabalipuram Road, which is narrow, then they should not have constructed the school at all. That cannot be a justification to encroach the water body and form a second access. The Respondents are now trying to justify their malicious actions by damaging the water body in the guise of taking welfare of the children and the public. The Respondents are not seen concerned about the violation of the sanctioned Plan of "Olympia PANACHE", nor concerned about destroying the water body. In the process the Respondents 1 & 2 have enhanced their commercial value of international school and getting exorbitant lease amounts at the cost of destruction of the natural water body.
18. That the Applicants submit, it is seen that the compound wall of the school on the eastern side of the bund is found damaged. The Respondents must be directed to produce the sanctioned plan for the international school to ascertain as to how the authorities are given to raise a building adjacent to the tank bund.

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19. That the Applicants submit, although, the tenor of the Reply of the Respondents admits the laying of the concrete road over the water body which has been confirmed by the Joint Committee Report. The explanation and the so-called justifications of the Respondents 1 to 5 are only self-serving and the actions of the Respondents in laying the road on water body itself shows their criminal intention, with scant regard for governing laws and the public interest involved. Instead of preserving the water body, the Respondents have embarked upon a mission to destroy the water body for their selfish ends and they are bold enough to come with such reply asserting their right to destroy the natural water body which has been in existence from time-immemorial.
20. The Applicants submit that, Respondents 1 to 5 are shedding crocodile tears over the storage capacity of the pond, water quality, clogging water body, free flow of water during rains. Now the Revenue has found the school has committed encroachment on the water body and here are the Respondents who justify the encroachments from their commercial point of view.
21. That the Applicants submit, it was Applicants family who filed Public Interest Litigation before the Hon'ble High Court Madras in W.P. No. 20178 of 2010 and the Special Leave Petition (Civil) No. 30758 of 2010 before the Hon'ble Supreme Court of India and successfully protected the very same water body situate in S. No. 45/1 Navalur Village, sprawled in an extent of 3.40 Acres, from establishing Sewerage Treatment Plant on the water body. The very same Applicants have now come forward to save the same water body("Kuttai") to restore the original status of the pond. In fact, all the Respondents should collectively support the restoration of pond, setting aside the personal as well as commercial interest of individuals, keeping the public interest in mind.
22. That the Applicants submit, the Respondents have made a futile attempt to justify their intentional malicious actions in destroying the water body, by forming a concrete road on the water body itself, to enhance their personal properties and at the same time, their actions are in clear violation of the conditions of Sanctioned Plan of the Residential Gated Community called "Olympia PANACHE" which only permits construction of 123 villas and a club house(not a school) and on the other hand, the actions of the Respondents are in violation of Constitutional Provisions to protect the water bodies, which has been repeatedly emphasized by various judgments of the Hon'ble High Court as well as Hon'ble Supreme Court of India, the need to preserve water bodies for our next generations.
23. The Applicants submit that the Reply submitted by the Respondents, repeatedly revolves around their own justifications for their malicious actions and the Respondent expect ratification by the Hon'ble Tribunal over the Respondents intentional destruction of the water body and to that extent the Respondents are found emboldened to come forward with such a Reply.
24. The Applicants submit that they have filed the present O.A. No. 150 of 2021 to preserve the water body for the second time for a noble cause in preservation of the water body. The Joint Committee Report appointed by this Hon'ble Tribunal have also found the encroachments of the water body. Particularly by the Respondents 1 to 5.
25. That the Respondents have not supported their contentions with documents of evidentiary value and hence the defense setup by the Respondents lack probity. On the other hand, the allegations of the Applicants have been substantiated with supporting documents. The Applicants reiterate that they have made the case and wants the intervention of this Hon'ble Tribunal to provide remedies against the gross violation and encroachment made by the Respondents.

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26. For the reasons stated above, it is therefore prayed that this Hon'ble Tribunal may be pleased to allow the Application No. 150 of 2021 as prayed for therein and thus render justice.

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(APPLICANTS 1 TO 4)
THROUGH

**M/s. B. DHANARAJ
DEEPA MARIAPPAN
ADVOCATES**

COUNSELS FOR THE APPLICANTS
No. 9A, First Floor, Tarapore Towers,
Door No. 826, Anna Salai
Chennai – 600 002

VERIFICATION

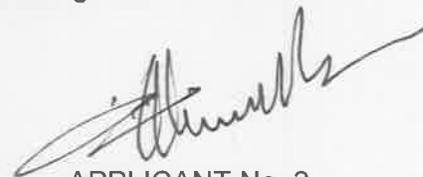
We, N.S. SRINIVASAN, son of late Mr. P.N. Shanmugham, the Applicant-1 herein, aged about 57 years, resident of No. G-61, 12th Block, Anna Nagar, Chennai 600 102, do hereby verify that the contents of Paras 1 to 29 of this Application, are true to my personal knowledge and that I have not suppressed any material fact.



APPLICANT No. 1

VERIFICATION

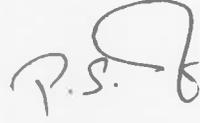
I, P.N.A. MANISUNDHAR, son of late Mr. P.N. Shanmugham, aged about 55 years, resident of No. G-61, 12th Block, Anna Nagar, Chennai 600 102, do hereby verify that the contents of Paras 1 to 29 of this Application, are true to my personal knowledge and that I have not suppressed any material fact.



APPLICANT No. 2

VERIFICATION

I, P.S. MOHAN, son of late Mr. P.N. Shanmugham, aged about 53 years, resident of No. G-61, 12th Block, Anna Nagar, Chennai 600 102, do hereby verify that the contents of Paras 1 to 29 of this Application, are true to my personal knowledge that I have not suppressed any material fact.



APPLICANT NO. 3

VERIFICATION

I, P.S. SARAVANAN, son of late Mr. P.N. Shanmugham, aged about 48 years, resident of No. G- 61, 12th Block, Anna Nagar, Chennai 600 102, do hereby verify that the contents of Paras 1 to 29 of this Application, are true to my personal knowledge and that I have not suppressed any material fact.



APPLICANT NO. 4

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN BENCH CHENNAI**

Under section 18(1) read with sections 15 ,17 & 27 of National Green Tribunal ACT, 2010 and
Rule 8 of National Green Tribunal Practices and Procedures) Rules 2011

APPLICATION NO: 150 of 2021

IN THE MATTER OF:

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N.S. SRINIVASAN & 3 OTHERS

...APPLICANTS

VERSUS

**M/s KHIVRAJ TECH PARK PRIVATE Ltd.,
& 12 others**

...RESPONDENTS

AFFIDAVIT

I, N. S SRINIVASAN, Son of late Mr.P.N. Shanmugham, aged about 57 years, residing at No. G-61, 12th Block, Anna Nagar, Chennai- 600 102, do solemnly affirm and sincerely state as follows:

1. I am the Applicant No 1 in the above titled Application and conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. I state that all the contents of the accompanying Application are true and correct to the best of my knowledge, beliefs and information.



DEPONENT

VERIFICATION

Verified on this 5th day of July 2021, that the contents of the present Affidavit are true and correct to my knowledge and belief and nothing material is concealed therefrom.

Solemnly affirmed at Chennai on this
The 26th day of June 2022 and has
Signed in my presence.



DEPONENT

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN BENCH CHENNAI**

Under section 18(1) read with sections 15 ,17 & 27 of National Green Tribunal ACT, 2010 and
Rule 8 of National Green Tribunal (Practices and Procedures) Rules 2011

APPLICATION NO: 150 of 2021

IN THE MATTER OF:

N.S. SRINIVASAN & 3 OTHERS

...APPLICANTS

VERSUS

**M/s KHIVRAJ TECH PARK PRIVATE Ltd.,
& 12 others**

...RESPONDENTS

AFFIDAVIT

I, P.NA. MANISUNDHAR, Son of late Mr.P.N. Shanmugham, aged about 55 years, residing at No. G-61,12th Street, Anna Nagar, Chennai- 600 102, do solemnly affirm and sincerely state as follows:

1. I am the Applicant No 2 in the above titled Application and conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. I state that all the contents of the accompanying Application are true and correct to the best of my knowledge, beliefs and information.



DEPONENT

VERIFICATION

Verified on this 5th day of July 2021, that the contents of the present Affidavit are true and correct to my knowledge and belief and nothing material is concealed therefrom.



DEPONENT

Solemnly affirmed at Chennai on this
The 26th day of June 2022 and has
Signed in my presence.

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH CHENNAI

Under section 18(1) read with sections 15 ,17 & 27 of National Green Tribunal ACT, 2010 and
Rule 8 of National Green Tribunal (Practices and Procedures) Rules 2011

APPLICATION NO: 150 of 2021

IN THE MATTER OF:

③ **N.S. SRINIVASAN & 3 OTHERS**

...APPLICANTS

VERSUS

**M/s KHIVRAJ TECH PARK PRIVATE Ltd.,
& 12 others**

...RESPONDENTS

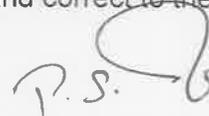
AFFIDAVIT

I, P. S Mohan, Son of late Mr.P.N. Shanmugham, aged about 53 years, having

residing at No. G-61, 12th Block, Anna Nagar, Chennai- 600 102, do solemnly affirm and sincerely state as follows:

1. I am the Applicant No 3 in the above titled Application and conversant with the facts and circumstances of the case and competent to swear this affidavit.

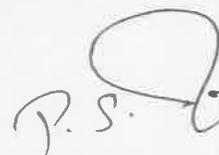
2. I state that all the contents of the accompanying Application are true and correct to the best of my knowledge, beliefs and information.



DEPONENT

VERIFICATION

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DEPONENT

Solemnly affirmed at Chennai on this
The 26th day of June 2022 and has
Signed in my presence.

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH CHENNAI

Under section 18(1) read with sections 15 ,17 & 27 of National Green Tribunal ACT, 2010 and Rule 8 of National Green Tribunal (Practices and Procedures) Rules 2011

APPLICATION NO: 150 of 2021

IN THE MATTER OF:

④ N.S. SRINIVASAN & 3 OTHERS

...APPLICANTS

VERSUS

**M/s KHIVRAJ TECH PARK PRIVATE Ltd.,
& 12 others**

...RESPONDENTS

AFFIDAVIT

I, P. S SARAVANAN, Son of late Mr.P.N. Shanmugham, aged about 48 years, residing at No. G-61,12th Block, Anna Nagar, Chennai- 600 102, do solemnly affirm and sincerely state as follows:

- 1. I am the Applicant No 4 in the above titled Application and conversant with the facts and circumstances of the case and competent to swear this affidavit.
- 2. I state that all the contents of the accompanying Application are true and correct to the best of my knowledge, beliefs and information.

DEPONENT

VERIFICATION

Verified on this 5th day of July 2021, that the contents of the present Affidavit are true and correct to my knowledge and belief and nothing material is concealed therefrom.

DEPONENT

Solemnly affirmed at Chennai on this
The 26th day of June 2022 and has
Signed in my presence.

Director of Urban Planning and their Activities
807, Annasalai, Chennai - 600 002.
Present ; Thiru. Bankaj Kumar Bansal, I.A.S.,

Annexure -1

Na.Ka.No.20260/2010 CB

Date : 22.11.2010

Subject : Group development - Chengalpattu Division, Kancheepuram District, Chentalpattu Taluk, Thiruporur Panchayat Union, Ekattur Panchayat/Village, Survey Nos.7/1,2, 8/1,2 and Nawalur Panchayat/ Village, Survey Nos.4545/2A,2B,48/1,2B1,2F,2G,47,54,55,56,57,58,60,61, Block No.A1, A2, B1, B2, B3, B4, B5, C1, C2, C3, an extent of 89758.58 sq. M. and Club House are proposed along with their letter of reference in 3 requesting permission to construct a residential utility building consisting of ground floor, first floor and second floor regarding building permit.

- Ref :
1. Petitioner Thiru.N.Lakshminarayanan, Chennai their letter date : 24.05.2010 and 21.07.2010.
 2. Chairman, Nawalur Panchayat Council letter and no date.
 3. Chairman, Ekattur Panchayat Council letter and no date.
 4. Member Secretary, Mamallapuram Local Planning Commission Letter Na.Ka.No.378/10, DAPC, dated : 18.08.2010 to them.
 5. Government Ordinance No.161, Housing Urban Development dated : 09.09.2009.
 6. Urban Planning Commissioner their Circular No.7486/2009 BA2, dated : 16.4.2009.

Order

Kanchipuram District, Chengalpattu Taluk, Mamallapuram Local Project Area, Thiruporur Panchayat Union, Ekattur Panchayat/ Village, Survey Nos.7/1,2, 8/1,2 and Nawalur Panchayat/ Village, Survey Nos.4545/2A,2B,48/1,2B1,2F,2G,47,54,55,56,57,58,60,61, Block No.A1, A2, B1, B2, B3, B4, B5, C1, C2, C3, an extent of 89758.58 sq. M. and Club House are proposed along with their letter of reference in 3 requesting permission to construct a residential utility building consisting of ground floor, first floor and second floor.

Approval for boundary housing from A1 to A37 for the proposed construction site, in plots.

The above proposed package of residential utility construction is as per Tamil Nadu Panchayat Building Rules Government No.130 Housing and Urban Development Department dated 14.06.2020 as per Chennai Metropolitan Development Control Rules Group Development Norms subject to the following special conditions and conditions Section 1997 of Tamil Nadu Panchayats Building Rules 1997 Approved and ordered to issue building permit as per Section 25.

Project approval and building permit should be issued after receipt of internal construction and infrastructure facilities as per reference 5 Continental Government and Vacation 6 Continental Urban Development Commissioner as well as welfare tax as per their circular.

Special Conditions :

1. Final approval should be given by the local authority only after obtaining the EIA Clearance certificate.
2. The public utility openings and access to them should be recorded as a donation deed and handed over to the concerned local body by the petitioner.
3. Public allocation openings and access to them shall be maintained with the permission of the local authority of the company.
4. Copy (true copy) of the approved map should be published at the proposed site during construction.
5. Receipt of public quota openings by the concerned local body and its details should be reported to this website. This should be confirmed by the concerned officer.

Conditions :

1. A Solar Water Heating System should be set up for the proposed package residential construction.
2. The parking lot should be used for that purpose as proposed on the map.
3. The openings shown in the house should be maintained accordingly.
4. No alterations shall be made to the building contrary to the currently approved drawing. Modifications must be made with the prior permission of this library.
5. Rainwater harvesting facilities should be implemented in the building as per Government Order No.138, Municipal Administration and Drinking Water Supply Department dated 11.10.2002 as shown in the diagram.
6. Drainage of waste water from the proposed building by private vehicles, safe drinking water facilities for the users and other necessary water facilities should be done by the petitioner at his own cost.
7. Mosquito repellent device should be fitted to the drinking water overhead tank and well located in the house.

8. Fire prevention and fire extinguishing equipment shall be provided as required in the proposed construction.
9. Ordinance No.341 Department of Municipal Administration and Drinking Water Supply (Na.Ni.1), "U" Trap in septic tank as per date 3.11.2004.
10. FLY ASH BRICKS and material should be used for the proposed building as per the notification of the Department of Environment and Forests.
11. The order already issued along with the original copy of the approved map and a copy of this letter should be provided to the buyer of each house.

Attached are the stamped approval maps.

Member Secretary, Mamallapuram Local Planning Board they are requested to issue further order to the applicant.

The petitioner is directed to approach the Member Secretary, Mamallapuram Local Planning Board for further order.